

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1459/95

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Date of Order: 1-12-95

Between:

M. Allabaksh.

.. Applicant

and

1. The Telecom Dist. Manager, Anantapur.
2. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan,
Hyderabad.

Respondents.

For the Applicant :- Mr. K. Venkateswar Rao, Advocate.

For the Respondents: Mr. K. Ramulu,
Sx./Add. CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN
THE HON'BLE MR. A.B.GORTHI : MEMBER(ADMN)

DA.1459/95

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn))

Heard Sri K. Venkateswara Rao, learned counsel for the applicant and Sri K. Ramuloo, learned counsel for the respondents.

2. The relief claimed in this DA is for a direction to the respondents to re-engage the applicant as Casual Mazdoor under the respondents and to consider ^{for} grant of temporary status and regularisation.
3. It is stated in the DA that the applicant had worked under Respondent No.1, from 1-3-94 to 20-2-95 continuously but thereafter he was not given any work on one pretext or the other. In support of his contention that he had worked during 1994-95 the applicant had furnished a document giving the details of the number of days he worked monthwise.
4. Learned standing counsel for the respondents states that the facts averred in the application will be verified and ^{if} found correct, the respondents will consider reengagement of the applicant in accordance with the extant rules. In view of the above this DA is disposed of with a direction to the respondents to reengage the applicant as soon as there is work and in preference to freshers and those who rendered lesser number of days of service than the applicant. For this purpose none working as Casual labour presently ^{needs} could be retrenched.

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5. After reengaging the applicant as Casual Mazdoor, the case of the applicant will be considered for grant of temporary status and regularisation in accordance with the extant instructions/scheme.

6. The OA is ordered accordingly at the admission stage itself. No costs.//

transcr by NS

(A.B. Gorthi)
Member (Admn)

Neeladri
(V. Neeladri Rao)
Vice Chairman

Dated : December 1, 95
Dictated in Open Court

Prabhakar
Deputy Registrar(J)CC

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To

1. The Telecom Dist. Manager, Anantapur.
2. The Chief General Manager, Telecommunications, Doosanchar Bhavan, Hyderabad.
3. One copy to Mr. K. Venkateswar Rao, Advocate, CAT Hyd.
4. One copy to Mr. K. Ramulu, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR. ~~E. RANGARAJAN~~ :M(A)

DATED: 1 - 12 - 1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

O.A.No. 1159/95-
T.A.No. (W.P.No.

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*10/12/95
JLW/C*

p.v.m.

No Spare Copy

Central Administrative Tribunal
DESPATCH
11 DEC 1995 NSP
HYDERABAD BENCH